

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 193/TT/2022

Subject : Petition for determination and truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for two no. of assets under “Augmentation of Transformation capacity at Fatehabad (PG)” in Northern Region.

Date of Hearing : 27.10.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Ajmer Vidyut Vitran Nigam Limited & 14 Others.

Parties present : Shri Ved Prakash Rastogi, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

The representative of the Petitioner has made the following submissions:

a. The instant petition has been filed for determination and truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for the following assets under Establishment of Communication system under “Augmentation of Transformation capacity at Fatehabad (PG)” in Northern Region:

Asset-1 (a): Associated bays of “315 MVA, 400/220 kV ICT” at Fatehabad Sub-station (ICT shifted from Ballabgarh);

Asset-1 (b): 315 MVA ICT at Fatehabad Sub-station (Only ICT shifted from Ballabgarh Sub-station under ICT-IV at Ballabgarh)

b. Assets-1(a) and Asset-1(b) were put into commercial operation on 31.12.2018.

c. Transmission tariff for the assets was allowed by the Commission vide order dated 7.7.2021 in Petition No. 485/TT/2019 for the 2014-19 tariff period.



d. Details of re-capitalisation of Asset-1(b) have been submitted along with the petition.

e. The Commission vide order dated 7.7.2021 in Petition No. 485/TT/2019 has considered the shifting and transportation cost as ₹42.30 lakh and allowed to recover this cost one time. Due to an inadvertent error, the shifting and transportation cost was submitted as ₹42.30 lakh in Petition No. 210/TT/2020, whereas the same was ₹11.30 lakh. Therefore, the shifting and transportation cost may be considered as ₹11.30 lakh. In support of its claim, the Petitioner has filed the details of Form-5 (as submitted by the Petitioner in Petition No. 485/TT/2019).

f. Further, in Petition No. 210/TT/2020, the Commission recognised the said cost as transportation and re-erection cost, whereas in Petition No. 485/TT/2019, the same has inadvertently been considered as just transportation and shifting cost.

g. Excess Initial Spares have been deducted from the capital cost claimed in the instant petition.

h. Actual decapitalisation took place on 12.6.2017, however as the asset has been re-capitalised on 31.12.2018, carrying cost has been claimed for the period the asset remained unused.

i. The information sought in the technical validation letter was filed vide affidavit dated 4.8.2022 wherein details of ACE, liability flow statement, status of downstream system, RLDC certificate, Form-5, Form-13 and decapitalisation details have been provided.

j. Rejoinder to the reply of UPPCL has been filed vide affidavit dated 25.10.2022.

2. After hearing the representative of the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

